

**Central Administrative Tribunal
Principal Bench**

CP No.657/2015
In
OA No.1134/2010

New Delhi this the 11th day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Lahori Ram (Aged about 72 years),
S/o Shri Gurdas Ram,
Ex SSE/Signal, Northern Railway,
Jallandhar City,
R/o House No.236, Mohalla Aman Nagar,
P.O. Netaji Nagar,
Near Jallandhar City Bye Pass,
Ludhiana (Punjab).

...applicant

(By Advocate : Shri S.P. Sethi)

Versus

1. A.K. Puthia,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Director Establishment (D&A),
Railway Board,
New Delhi.
3. Shri B.M. Tripathi,
Dy. C.S.T.E. (Works),
Northern Railway,
Ludhiana.

...respondents

(By Advocate: Shri R.N. Singh with Shri Amit Sinha)

ORDER (ORAL)**Mr. Justice M.S. Sullar, Member (J) :-**

As is evident from the record that the Original Application (OA) bearing No.1134/2010, filed by petitioner Shri Lahori Ram, S/o Shri Gurdas Ram, was disposed vide order dated 01.06.2012 of this Tribunal.

2. According to the petitioner, the respondents have not complied with the directions contained in the indicated order and he preferred the instant Contempt Petition (CP).

3. In the wake of notice, the respondents appeared. Learned counsel for respondents has stated at the bar that the respondents have complied with the indicated direction.

4. Faced with the situation, learned counsel for applicant has stated that this CP be disposed of with liberty to the applicant to file a separate representation claiming the interest on the retiral benefits.

5. Therefore, this CP is dismissed as withdrawn, with the aforesaid liberty, as prayed for, and the Rule of Contempt is, hereby, discharged. No costs.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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